

C.Case No. 62/2019

CBI Vs D.N.Gupta & ors.

03.09.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI.

Accused no.1 Sh.D.N.Gupta is stated to have died on 29.07.2020.

A-2 Sh.A.K.Rastogi with Ld. Counsel Sh.Devender N.Grover.

A-3 Sh.Rajesh Kumar Bansal in person.

A-4 Sh.Pradeep Kumar Bansal has already expired.

A-6 Sh.Gopal Dass and A-7 Sh.Madan Singh with Ld. Counsel Sh.Rahul Kumar.

(Through VC using Cisco WebEx app.)

The death verification report of Sh. D.N. Gupta has been filed by the CBI.

In view of the said report, the proceedings against Accused no.1 Sh.D.N.Gupta stands abated.

The case is at the stage of Prosecution Evidence and cannot be taken up through video conferencing.

List on 26.10.2020 at 11.00 A.M.

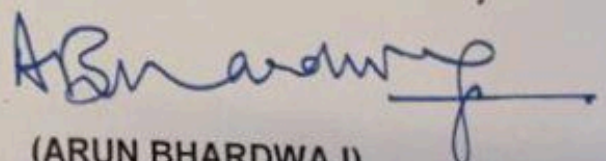
Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, all the accused and Ld. Counsels for the accused.

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Date: 2020.09.03
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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 03.09.2020

C.Case No.192/2019

CBI Vs Ashutosh Verma & ors.

03.09.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI.
Sh.Shiv Chopra, Ld. Counsel for A-1 Sh.Ashutosh Verma.
A-2 Sh.Suresh Nanda with Ld. Sr.Counsel Sh.Ramesh Gupta and Ld.
Counsels Sh. Sandeep Kapoor and Sh.Alok Sharma.

(Through VC using Cisco WebEx app.)

Reply to the application filed by A-2 Sh.Suresh Nanda seeking permission to travel abroad has been filed by the CBI. Copy supplied to the accused.

Arguments on the said application heard.

List on 05.09.2020 at 2.15 P.M for orders on the aforesaid application.

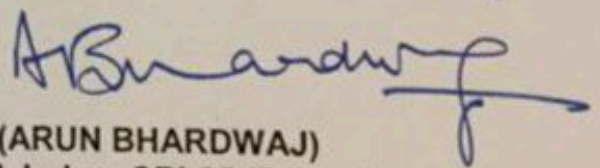
Matter will also be taken up for final arguments on 04.09.2020, the date already fixed at 2.15 P.M.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 03.09.2020

C.Case No. 70/2019

CBI Vs S.K.Mittal & ors.

03.09.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI.

Convict no.2 Sh.Dharamvir Singh with his surety Sh.Gaurav Kumar Saini and Ld. Counsels Sh. Amit Sharma and Sh.Bhairav Dass.

(Through VC using Cisco WebEx app.)

Convict no.2 Sh.Dharamvir Singh was held guilty vide judgment dated 12.02.2020 for the offence under Section 13(2) r/w Section 13(1)(d) of Prevention of Corruption Act, 1988 , Section 7 of the Prevention of Corruption Act, 1988 and Section 120 B of IPC read with Section 13(2) r/w Section 13(1)(d) and read with Section 7 of the Prevention of Corruption Act, 1988 and vide order on sentence dated 18.02.2020, he was directed to undergo Simple Imprisonment on all counts and to pay fine of Rs.50,000/- for two offences except for offence under section 120 B IPC. The sentence was directed to run concurrently. Fine has been paid.

The convict has challenged this order before Hon'ble High Court in Criminal Appeal No.297/2020 and vide orders of Hon'ble High Court dated 30.04.2020, the convict has been admitted on bail and sentence has been suspended subject to the convict furnishing personal bond and surety in the sum of Rs.25,000/- to the satisfaction of Trial Court.

Bail bond have been furnished in physical form yesterday by the convict. The surety is the son of the convict. He has enclosed original FDR of Rs.25,000/- drawn on Andhra Bank, Dilshad Garden branch, Delhi.

AB Nandani
03.09.2020

C. Case No. 70/2019

CBI Vs S.K.Mittal & ors.

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Bail bond is accepted.

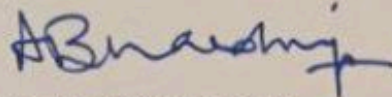
Let a letter be sent to the concerned bank not to release the amount of FDR without permission of the Court. No further directions are required.

File be consigned to record room.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, the convict sh. Dharamvir Singh (contact no.9999174446) and Ld. Counsel Sh.Bhairav Dass (contact no.9990972003) for the convict.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 03.09.2020